

important in their own place and necessary facilities in the form of proper accommodation, transport, guide service etc. are being provided at these sanctuaries also under the Third Plan for Development of Tourism.

Cooperative Supervisors

439. Shri D. B. Raju: Will the Minister of **Community Development and Co-operation** be pleased to state whether there will be any change in giving subsidy for the cooperative supervisors in Intensive Agricultural District Programme areas consequent on the amalgamation of the existing blocks?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): There is no move for the amalgamation of blocks in IADP areas. Only in West Godavari district of Andhra Pradesh which is an IADP area, 25 blocks in the district have been reduced to 16 blocks by reorganisation. There is no proposal for any change in subsidy for cooperative supervisors in IADP areas.

Consumer Cooperative Stores

440. Shri Hem Raj: Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) the number of consumer cooperative stores started in the Capital with their dates of incorporation;

(b) the number out of them which have functioned properly to keep down the prices of the necessities of life;

(c) whether it is a fact that most of them exist more on paper than being of any use to the community; if so, the number of such stores and their names; and

(d) which of them have been found to have indulged in black-marketing and other unhealthy practices?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a)

271 consumer stores have been organised so far in Delhi. A statement showing the dates of their registration is laid on the table of the House. [Placed in Library. See No. LT-3439/64].

(b) and (c). 210 consumers stores, out of 271 are functioning and supplying consumer goods. Monthly sales turnover of these stores is about Rs. 25 lakhs, which indicates that they are conducting business and serving the consumers.

(d) Six have been suspected of unhealthy practices. One of them viz. Delhi State Central Cooperative Store has been prosecuted (in the court of law) on charges of blackmarketing in iron and steel and sale of *gur* from unauthorised premises. Statutory enquiry has been ordered by the Registrar into the affairs of the other five stores; their names are:—

(i) Traders' Cooperative Store Ltd.

(ii) Delhi Grain Distributing Co-operative Supply Society.

(iii) Auto India Cooperative Supply Society.

(iv) Mangla Cooperative Store.

(v) Parchun Dukandars Co-operative Supply Society.

Bombay Port

441. Shri Kajrolkar: Will the Minister of **Transport** be pleased to state:

(a) whether it is a fact that a master plan for the development of Bombay Port has been drawn up;

(b) if so, to whom the work was entrusted and when the report is expected; and

(c) whether proper provision is being made for additional berthing and cargo handling capacity to cope with the anticipated increase in traffic?

The Minister of Transport (Shri Raj Bahadur): (a) The preparation of a Master Plan for the future development of Bombay Port is in progress.

(b) The work has been entrusted to the Port Trust's Consulting Engineers, Messrs. Bertlin, Wilton & Bell. It will be completed by the middle of 1967.

(c) Yes.

Chief Election Commissioner's visit to U.S.A.

442. { Shri Ram Sewak:
 { Shri P. G. Sen:

Will the Minister of Law be pleased to state:

(a) whether the United States Government had invited the Chief Election Commissioner of India and his team of election experts to visit United States Presidential Election;

(b) whether the invitation had been accepted by Government and the team went to the United States; and

(c) if so, the broad outlines of the report, if any, submitted by the team on its return?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) and (b). The Chief Election Commissioner and three other officers visited the United States of America at the invitation of the United States Government to witness the Presidential elections there.

(c) As it was not intended to be a study tour, the question of furnishing a report by the team does not arise.

Onion De-Hydration Plants

443. **Shri M. L. Jadhav:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of licences for the Onion De-Hydration plants issued in the country, so far;

(b) the number of plants that have started functioning; and

(c) whether the plants are running economically and the products have good market?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Only one licence has been issued so far for setting up an onion dehydration plant.

(b) This unit has still to arrange for plant and equipment.

(c) Dehydrated onions have a good export potential.

Procurement of Foodgrains

444. **Shri P. C. Borooah:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether some of the State Governments have declared their inability to go in for monopoly procurement in foodgrains as directed by the Central Government;

(b) if so, which ones and Government's reaction thereto;

(c) whether other States have committed themselves to any specific procurement targets during the coming crop season, if so, to what extent each; and

(d) the extent of procurements by the Central Government during the ensuing crop season?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No instructions for monopoly procurement in foodgrains have been issued to any of the State Governments.

(b) Does not arise.

(c) and (d). For wheat, it is too early as yet to fix targets of procurement.

For rice, the following targets of procurement on Central Government account have been fixed:—

Andhra Pradesh .	8	lakh tonnes
Madras .	2	lakh tonnes
Madhya Pradesh .	4	lakh tonnes
Orissa .	3	lakh tonnes
Punjab	2.5	lakhtonnes
TOTAL .	19.5	lakh tonnes